THE ELECTRICITY (SUPPLY) AMENDMENT BILL, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF. SIDDHESHWAR PRASAD);

Sir, I move:

"That the Bill further to amend the Electricity (Supply) Act, 1948, as passed by the Lok Sabha be taken into consideration."

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Sir, the hon. Members would recollect that, during the last Session, we had introduced a Bill for amending the Electricity (Supply) Act, 1948. The Bill could not be taken into consideration during that Session and the President was pleased to promulgate an Ordinance for amending the Act. Subsequently, the Bill was withdrawn from the Rajya Sabha and introduced in the Lok Sabha.

[Mr. Deputy Chairman in the Chair]

I have already placed before the hon. House a statement explaining the reasons for these steps.

During the last three years, we have taken a large number of measures to - improve the availability of electricity in the country, and to ensure that in-· vestments made in the power sector 1 are used as productively as possible. There has been a considerable improvement in the situation almost all over the country, and shortages of power are now to be found in only two or three States. While we were attending to the immediately problems of better maintenance. improving coal quality, quicker erection of plants. better systems management, etc., we had also been giving thought to changes required in the very structure of this industry, so as to enable it to adequately meet the demands of future, growth. 'The Electricity (Supply) Act, 1948, was originally framed in 1948. This Act provided the framework for the power industry. However, during

the last 25 years, the installed capacity has increased almost ten-fold, and we expect that this capacity would double every 8 years or so. Clearly the magnitude of the problems which are being faced now, and which will increasingly be faced in the coming decades would be, qualitatively as well as quantitatively, very different from those which existed when the Act was framed. I move the Bill for consideration.

The question was proposed

MR. DEPUTY CHAIRMAN: There are so many speakers. I think we will restrict to two minutes each; or, I will call only half the names.

SHRI JAGJIT SINGH ANAND (Pun-(ab): Mr. Deputy Chairman, Sir, I agree with the objective of the Bill. But, as the hon, Minister has himself stated, it was once introduced in the Rajya Sabha then withdrawn and then again introduced in the Lok Sabha. is not adequate Even now, the Bill enough to meet the situation. I want to point out that it would have been better, and in between the Sessions we had enough time, if a well-considered new Act had been brought instead of making these amendments to the 1948 Act. But what is called for is a comprehensive Act. And my first point is that I doubt very much that all the problems that arise will be solved by this sort of an amending Bill. Sir, I would like to know whether the claim that has been made by the hon. Minister Shri K. C. Pant, in the other House that a virtual elimination of the private sector in the field of electricity has been made in consonance with the 1956 Industrial Resolution were a fact. If it were a fact, I will be very glad. But I would like to know whether the Calcutta Eletricity Supply Company, the Tata Hydel Power Project, the Andhra Valley Power Supply Company, the Ahmedabad Electricity Supply Undertaking, etc., are not still privately owned. And if the companies in and Bombay Calcutta. Ahmedabad where there is the hub of industrial *: . P... •

activity are privately owned, then how can this claim be made that virtually the private companies are eliminated? I would be very glad if it were a fact. And I would be still more glad if the word 'virtually' is gone.

Then, Sir, there is a great necessity for a national grid and of its strict implementation. We know that we suffered from power famine. We know the Centre was good enough to allot to Punjab power from Madhya Pradesh. But it never reached Punjab and Rajasthan was inbetween and Rajasthan swallowed all the excess and I do not

know whether it needed it or not. Therefore, I would say that a national power grid is a necessity.

The next thing I want to say is this. What about the rates? Who is given the concessions in the rates? Who is charged the fleecing rates? It is the agricultural producers, it is the farmers who bear the brunt of the enhanced rates. Then it comes to the domestic consumers. And Members of Parliament must be knowing what has happened to their bills during the last few months as domestic consumers. Then the small-scale industries are hit. And who are the people to get the concessions? The Birlas get the concessions, the big people get the concessions, the privatelyowned aluminium factories get the concessions. Therefore, I would say that a special consideration should be given to the agricultural producers. the farmers, the small industrialists and the domestic consumers. should be given all the concessions and not the Tatas and the Birlas and big

Then, Sir, I would like to point out that the Thein Dam has been hanging on for a long time. On many occasions the Centre has intervened to bring together certain Governments. Now the Governments concerned are very much with the ruling party. But they have not been able to solve this problem so long and water is going to

monopolist.

Pakistan, the water for which we have already paid to Pakistan many years ago. The Thein Dam is not coming up. It not only means that there is less production of electricity, it not only means there is no water coming, but it also means that people who devoted their entire life to the building up of the Bhakra project being shifted to the Pong and Pandoh projects. these two projects which are a wonderful gift to the nation are coming to completion They are being thrown on the streets. Sir, I went to Pandoh Slapper. I want to mention one fact also. I wrote to the General Manager who controls both the Pong dam and the Pandoh Slapper. The General Manager happened to be a Brigadier. And that gentleman, instead of writing to me asked the Chief Engineer not to receive me because apart from being a Parliament Member, I am also He said that an editor of a daily. newspapermen are barred from going So, this is, I would say, the there. standard of understanding of the man who is supposed to run both the projects. And when I went there what did I find? I found that those who built this excellent project which not even the Russians or even the Americans built so far-I am referring to the Sundernagar project-they were feeling that in June next year, when the project will be completed, they would be on the streets.

नहर पक्की, नौकरी कच्ची। डैम बनाग्री, घर नूजाग्री।

6 p.m.

They are facing another 1947. They upheaval. facing another repeatedly brought it to the notice of Shri K. C. Pant. I repeatedly requested him to receive a deputation from I requested him to have an all-India policy in the interests of the Why should they be thrown out and where will they go? Tomorrow you want to take up another project and why not plan prospectively? Why not give them employment alternatively? If you cannot do that why people who have served for more than

[Shri Jagjit Singh Anand]

20 years should not be given pensions? They gave their all to the nation. They gave their skill to the nation. They gave their youth to the nation. And, now, they are being thrown out, most of them. If they are retired one day before 60 years they will not get a farthing. People who have been working on these projects for years and years are not being made permanent and are being kept on workcharged establishments so that they can be dismissed at any time. So, I would appeal to the Minister, while bringing forward this Bill, to please attend to the problems of the employees there. (Time Bell Please assure us that all of them who have worked for over 20 years will be given a reasonable pension because they have given their best to the country.

Sir, another thing that I want to say is that I do not know why the Minister should find it at all difficult There are to receive a deputation. very serious problems like employees provident fund, housing and other matters. The employers' treatment is not good and they are riding over them roughshod and the hon. Minister says: 'I know the problems but I a deputation'. So, cannot receive I would say that they need a much more sympathetic consideration. They have done their best. They have given their youth to build up these projects. Pandit Jawaharlalji used to say: 'Bhakra is today's Taj. Bhakra is the best gift to the nation.' And, they have built not only Bhakra dam but other dams too. (Time Bell rings). Sir, in the end, I would request that their problems should be attended to their deputations should and received and there should be some scheme brought into force whereby all those who have served for 20 years or more can be given some pension.

MR. DEPUTY CHAIRMAN: Shri V. C. Kesava Rao, not here. Now I am going to call the names and if they are not in their seats, their names go and in doing so I am not going to keep to the order of the names also. I expect all the Members to be present in their seats. Yes, Shrimati Leela Damodara Menon, only 2 minutes please.

SHRIMATI LEELA DAMODARA MENON (Kerala): Sir, I congratulate the Minister for Energy and Power for the very good work that has been done during the last three or four years and also for the great strides that have been made in the production of energy, specially electric power, in this country. Sir, it is very evident that we require a re-enactment in this matter because we are still following the old and original Act of 1948.

Sir, I want to point out that while our per capita consumption of electricity is 100 units, that of the U.S.A. is 9,600 units. At the same time, our per capita consumption of fuel in the form of firewood and other things is much more than that of any other country in the world. Therefore, Sir, it has been very rightly pointed out in the 20-point programme that power and production of power is of great importance to the economy of our country

Sir, so far as Kerala is concerned. I want to request you that it should . be seen that this enactment does not affect Kerala in any way. The one thing Kerala has in plenty is power. If there is any control on Kerala power, it should not in any way affect Kerala adversely. Just as in the case of certain other products, which are governed by Central laws, and are supplied to the different parts of the country, there is no adverse effect on the States producing them, so also in this case there should be no adverse effect on Kerala.

Sir. there is one more thing which I wish to point out. So far as the production of electricity is concerned, it now seems to be linked up with several other problems. For instance, the Silent Valley Project in Kerala is now almost going to be at a standstill because the report of the task force is that it is too beautiful to be touch-

ed and therefore that project need not be undertaken at all. Sir, I submit that the whole of Kerala is beautiful. It is another matter...

AN HON. MEMBER: We know, everything in Kerala is beautiful.

SRIMATI LEELA DAMODARA MENON: So, if only beauty is to be taken into consideration, I do not think any development work could be undertaken in Kerala at all! The Silent Valley Project is one of the most important projects, so far as the hydro-electric power is concerned, in Kerala, and to those people who are concerned about preserving the beauty of that place, I would submit, Sir, that the beauty of that place will still be there because of the lakes and other things and that beauty will still remain when the hydro-electric projects come up there. (Time bell rings). All right Sir, I wind up. -

MR. DEPUTY CHAIRMAN: Shri Dhabe, not here. Shri Shahi, not here. Shri Jagan Nath Bhardwaj, not here. Yes, Shri Kalp Nath Rai.

. क्श्री कल्पनाथ राय (उत्तर प्रदेश) : श्रादरणीय उप-सभापति जी, मैं सरकार द्वारा जो बिल लाया गया है उसका समर्थन करता हूं। किसी देश की तरक्की के लिए बिजली बहुत महत्वपूर्ण चीज है।

MR. DEPUTY CHAIRMAN: I would suggest if you speak extempore, because you will hardly get any time to complete it.

SHRI KALP NATH RAI: I will not speak, Sir, if you say.

श्रीमन्, मुझे केवल दो तीन बातें निवेदन करनी हैं। किसी देश की तरक्की के लिए श्रीर गांवों की तरक्की के लिए बिजली बहुत श्रावश्यक चीज है। श्राप जानते हैं कि हमारे देश में बिजली के काम में बहुत तरक्की हुई है। इसके लिए हमारे मंत्री महोदय बधाई के पात हैं। हमारी पंचवर्जीय योजना में भी बिजली को प्राथमिकता दी गई है। इसलिए हमारी सरकार भी बधाई की पात है। एक बात मैं यह निवेदन करना चाहता हं कि हिन्दुस्तान के 7 लाख गांवों के बिजली-करण के संबंध में कोई सीमाबद्ध श्रीर ठोस योजना बनाने की म्रावश्यकता है। दूसरा निवेदन मेरा यह है कि जो बिजली किसानों को दी जाती है ग्रीर जो बिरला साहब को दी जाती है उसके रेट में बड़ा ग्रन्तर है। बिरला साहब को 11 पैसे यनिट के हिसाब से बिजली दी जाती है। हमारे उत्तर प्रदेश में किमानों को 24 पैसे प्निट के हिसाब से बिजली दी जाती है। हरियाणा में किसानों को 16 पैसे के हिसाब से बिजली दी जाती है। एक तरफ हमें ग्रयने देश का ग्रीद्योगिक विकास करना है ग्रौर कृषि का भी विकास करना है तो दूसरी तरफ हमारे देश में जो गरीब लोग हैं या जो कमजोर लोग हैं उनको भी गांवों के ग्रन्दर बिजली दी जानी चाहिए ताकि हिन्द्स्तान के 7 लाख गांवों का बिजली-करण हो सके।

उप-सभापति महोदय, उत्तर प्रदेश की सरकार ने यह कानुन बनाया है कि जो लोग बिजली का न्यूववैल के द्वारा इस्तेमाल करेंगे उनको 15 रु० हौर्सपावर के हिसाब से पैसा देना पडेगा। चाहे वे बिजली इस्तेमाल करें या न करें। श्रभी स्थिति यह है कि / कभी तो बिजली मिलती नहीं है ग्रौर कभी मिल ें भी है तो वह 24 घंटे नहीं मिलती है। ऐसी स्थिति में मेरा निवेदन है कि बिजली का हिसाब 15 रु० हीर्सपावर के हिसाब से लगाने वे बजाय युनिट के हिसाब से लगाया जातः चाहिए। सरकार को पूरे देश का ध्यान रखना चाहिए श्रीर इस बारे में कोई नेशनल पालिसो होनी चाहिए। विजली जेनरेशन का माफ केन्द्रीय सरकार की स्रोर से होना चाहिए और डिस्ट्रिब्यूशन का काम इलेक्ट्रीसिटी वं ु वे माध्यम से होना चाहिए। उत्तर प्रदेश को जितनी बिजली की म्रावध्यकता है उतनी बिजली उनके पास नहीं है। स्राज

श्री कल्पनाथ राय]

बिहार, उत्तर प्रदेश श्रीर मध्य प्रदेश श्रादि राज्यों को जितनी बिजली की भ्रावश्यकता है उतनी बिजली उनको नहीं मिल पाती है। इस हे विश्रीत तामिलनाडु, महाराष्ट्र श्रादि इस प्रकार के प्रदेश है जिनमें विजली का जेतरेशन बहुत ज्यादा है। इसलिये ब्रादरणीय उरतभाध्यक्ष महोदय, मैं निवेदन करना चाहता हं मंत्री महोदय से कि वह उत्तर प्रदेश और बिहार के गांवों का बिजलीकरण कराने के लिये हिन्दी भाषा भाषी इलाकों, पिछडे इलाकों में बड़े-बड़े सब-स्टेशन बनाने के लिये और इन पिछडे इलाकों के लिये विशेष ध्यान देने की नीति अपनायें और हिन्द्स्तान के 7 लाख गांवों में बिजली फैनाने का प्रयास करें। लेनिन ने कहा था कि समाजवाद ग्रौंर बिजली एक शाखा के दो पहलू हैं। हमारे संविधान ने, हमारे देश की नेता श्रोमती इंदिरा गांधी ने समाजवाद को स्वीकार किया है। इसलिये हिन्दुस्तान के 7 लाख गांवों का बिजलीकरण करा के ही हम तरक्की ग्रौर समाजवाद के रास्ते पर चल सकते हैं। इन शब्दों के साथ मैं ग्रापका धन्यवाद करता हुं ।

थी यश्चवाल कपूर (उत्तर प्रदेश) : उपाध्यक्ष महोदय, मैं बिजली मंत्री जी को वधाई देने के लिये खड़ा हुग्रा हूं। पिछते कुछ वर्गों से जो कुछ मैंने हमारे कई मंत्रों पर, चाहे, वह संसद् की समितियां हों ग्रौर चाहे वह प्रदेशों में, मांग की कि बिजली के उत्पादन के काम को, बिजली के वितरण से म्रलग कर देना चाहिए ग्रौर मैं मानता हूं कि ग्रब तक जो यह नहीं हुन्ना वह एक बहुत बड़ा हमारा राष्ट्रीय नुकसान हुम्रा क्योंकि इलेक्ट्रिसटी बोर्ड जिन के ऊपर ग्रापने यह दोनों बोझ लादे हुए हैं वह बिजली पैदा भी करे स्रौर वह बांटे भी, इन दोनों में उसकी कार्य क्षमता बहुत नीची रही। जिसका भुगतान देश को पिछने चंद वर्षों में भुगतना पड़ा। म्राखिर देर ग्राय दुरुस्त ग्राय वाली बात कहता

हूं और साथ ही यह भी समझता हूं कि हमारे बिजली के जो इंजीनियर्स हैं, शायद उनका यह जिम्मेदारी देने से पहले सरकार यह सोचती थी कि उनको किसी फारेन कन्ट्री से सर्टिफिकेट मिल जाय तो अपने देश में उनको बिजली बनाने की जिम्मेदारी दें। जब हमारे इंजी-नियरों ने दूसरे देशों में बड़े-बड़े धरमल प्लान्ट लगाने शुरू किये तब यह निर्णय किया गया कि चलिये अपने देश में भो बिजली बनाने का काम इंजीनियरों को जो इस कार्य को जानते हैं, देदिया जाय। तो मुझे आरशा है कि यह जो जनरेशन प्राजेक्ट ग्राप बनाने जा रहे हैं जितने हमारे हाइडल या थरमल प्रोजेक्ट लटके हुए हैं, उसके कारण हमारा देण ग्राज बिजली के मामले में पिछड़ा हुन्ना है, को पूरा किया जायेगा। मंत्री महोदय, अच्छी तरह से जानते हैं कि आज भी हमारी सीमा पर, मनीपूर में, मिजोरम में रक्त को जो बिजलो होती है वह टिमटिमाते हुए दीप जैसे होती है, उसी तरह से उसको रोशनी होती है। उत्तर प्रदेश के पहाड़ी प्रदेशों में जहां मालून नहीं कितने ही जल प्रपात गिरते हैं, पहाड़ों से खुद गिरते हैं परन्तु उनकी शक्ति का ग्रभी तक कोई उपयोग हम ने नहीं किया ग्रौर राष्ट्रीय शक्ति का क्षय होने दिया। मुझे प्राशा है कि इसके बन जाने से उस सारी शक्ति को बढाने के बारे में तेजी से कार्य होगा।

श्रध्यक्ष महोदय, मैं ज्यादा समय न लेकर, वितरण के बारे में भी थोड़ी बात कह देना चाहता हूं। बिजली श्रा गई, चली गई गावों में और रिपोर्ट श्रा गई कि इतने हजार गांवों में बिजली पहुंच गई। लेकिन मैं पूछता चाहता हूं चाहे केन्द्रीय सरकार में रिपोर्ट बनाने वालों से, चाहे प्रदेश सरकारों में रिपोर्ट बनाने वालों से कि क्या एक ट्यूब बेल के ऊपर एक बिजली लग जाने से क्या सारे गांव का बिजलीकरण हो जाता है। गांवों में जो वहां पर लाइसेंस वाले ठेकेदार हैं, उनकी मोहर जब तक न लगे तब तक इलेक्ट्रिसरी बोर्ड वाले कनेक्शन नहीं देते और श्रगर एक

गरीब प्रादमी प्रपने घर में बिजली लगाना चाहता है तो उसे कम से कम 300 रुपथे का खर्चा करना पड़ता है। प्राज तक बिजली केवल शहर के नागरिकों को ही प्राप्त है जहां पर कि हर तरह की सुविधायें लोगों को प्राप्त हैं। लेकिन उत्तर प्रदेश सरकार ने प्रधान मंत्री के सुझाव पर एक क्रान्तिकारी कदम उठाया है प्रीर मैं ग्राणा करूंगा ग्रापके द्वारा श्रध्यक्ष महोदय, कि श्रन्य प्रदेशों की सरकारें भी उसका स्रनुसरण करेंगी कि यदि किसी भी गांव में बिजली का कनेक्शन जाता हो तो 'जनता कनेक्शन सेवा' इलेक्ट्रिसटी बोर्ड जाकर वहां जाकर व्यवस्था करेगा।

एक बत्ती चाहिए तो 60 रु०, वह भी साल भर में दो, महीने महीने का नहीं। दो चाहिए तो 80 रु०, 3 चाहिए तो 100 रु० श्रीर ये सब इन्स्टालमेंट में दे सकते हैं। श्रीर कब से? कुछ ही महीनों में एक एक हमारे जिले में उत्तर प्रदेश में हजारों लोगों के घरों में बिजली पहुंच रही है। तो इसलिए यह जो भ्राप ऐक्ट ला रहे हैं एक तरफ बिजली बनाना चाहते उसी तरह उसी दुष्टि स गांवों में • बिजली पहुंचाएं ताकि गांव का बच्चा भी रात में बैठ कर श्रपना ग्रध्ययन कर सके जो पहले दिए की रोशनी में ग्रध्ययन करता था, फिर मिट्टी के तेल में, और मिट्टी का तेल मिलना बंद तो ग्रंधेरे में उस बेचारे की पुस्तक बंद हो गई। तो उन पुस्तकों को खोलना है।

(Time bell rings).

ग्रंत में यह जो ग्रापने ऐक्ट में रखा है कि जिस समय किसी ग्रंडरटेकिंग को लेंगे तो उसमें किसी कन्ज्यूमर को रिफण्ड देना है तो उस रिफण्ड को ग्रापने क्या कर दिया कि ग्रगर कोई वारिस नहीं निकले तो वह, बाद में जब कोई न मिले, ग्रौर साबित हो जाये तो परचेजर की, खरीदने वाली की, जिम्मेदारी में उसका विकास कार्य कर दिया जाये। क्यों साहब, जब वह मांगता ही नहीं तो क्यों दे रहे हैं? श्रौर जो कर्मचारी उस ग्रंडरटेकिंग के होंगे उनकी सेवा-शर्तों के बारे में श्रापने श्रपने इस बिल में कोई भी ग्राश्वासन नहीं दिया तो श्राप उनकी सेवाश्रों को सुरक्षित रखें श्रौर जो ऐसा धन मिले वह कर्मचारियों के वेलकेयर के लिए इस्तेमाल हो। इन शब्दों के साथ मैं इस बिल को सपोर्ट करता हूं।

SHRI NABIN CHANDRA BURA-GOHAIN (Assam): Sir, the Preamble of the Electricity (Supply) Bill is:

"It is expedient to provide for the rationalisation of the production and supply of electricity, for taking measures conducive to electrical development and for all matters incidental thereto."

The Central Electricity Authority, I give emphasis, has not been working in the spirit of the Preamble. The Preamble is: Rationalisation of proand supply of electricity throughout the country, whereas steps are being taken by the Central Authority by which there is lop-sided and irrational growth of power production in the country. This policy has created imbalance among various areas in the country. The policy has pushed back the backward regions further and I do not see whether there will be any time when these backward regions will be able to come at par with the forward regions of the country. I would like to give examples and I would like to draw your attention to the North-Eastern region. This region has more than one-third of the potential of hydel power but all the States in the North-Eastern region have been suffering from acute shortage of power. So far as Assam is concerned, it needs 120 mw., whereas at present it is producing 59 mw. It is now getting 18 mw. from Meghalaya but Meghalaya has also informed the Government of Assam that it will no longer supply power to the State of Assam. Similarly, Nagaland produces not a single unit of the power. Manipur also produces a very small quantity of power through its diesel-based generating sets.

[Shri Nabin Chandra Buragohain] doubt, one big project at Logtak was taken in hand but, all of a sudden, the project was stopped. I do not know what were the reasons for stopping the project. This project had given some hopes to the people of the north-eastern region that they might be getting power. Two other projects are also taken up. 1 congratulate the Central Government for taking up the two projects at Kopili and Kameng. but I do not think within a period of another five years these projects will Therefore, the be producing power. problem is: In the meanwhile what is to be done? The industries in Assam are coming to a stand-still. I would like to draw the attention of the House that the cement factory at Bokajan is almost complete. It is awaiting power. As soon as it has power, it can produce even six hundred tonnes of cement per day. But, for want of power it has not been commissioned.

There are statistics to show that any day there will be paper shortage throughout the world. But, Sir, in Assam there is one Ashoka Paper Mills run by collaboration between private capital and Government capital. For want of power it has not been able to utilise its capacity fully and has not been able to start other ancillary units.

Therefore, I do not see any bright future for this backward region for at least a period of another five years. Should this region wait for five years till these big projects produce power? What has to be done at present? draw the hon. Minister's attention to this and suggest that meanwhile some solution should be found. The Government of Assam has taken steps to meet the immediate needs by expediting the Namrup thermal station. I hope the Central Ministry would extend all assistance required for the expansion of the Namrup thermal power station so that the immediate needs could be met by this expansion.

Again I insist that the Central Authority must follow the spirit of the preamble. Otherwise there will be imbalances among the different areas in the country which will multiply and cause erosion to the unity and affinity of India.

With these words, Sir, I support the Bill.

SHRI B. RACHAIAH (Karnataka): Sir, I support the Bill for amending the Electricity (Supply) Act, 1948. The Bill envisages reorganisation and restructuring of certain provisions of the Act in order to meet the increasing demands of the country.

Sir, originally the Central Water Supply representatives used to be the Members of this Electricity organisation and now it is proposed to increase the number to 14. There will be eight permanent members of this Authority and six members will be associate members of the Central Water Supply and Power Corporation.

Sir, the main purpose of restructuring is to see that generation, transmission and distribution are separated and new companies formed by the Centre and States for the generation of electricity.

Sir, I congratulate the Ministry for having done good job in producing nearly 22.5 million kilowatts of power in the country—hydro-electric power, thermal power and nuclear power. But they have not tackled the problem as a whole. So, there is need for evolving a national policy—for the entire country. Then they have to see that regional grids are formed all over the country and, after generating power, it is given to all parts of the country for rural electrification, for irrigation pump sets and for industry. Otherwise the country cannot develop.

Sir, I want to bring to your kind notice the needs of the Karnataka State. The Karnataka State has been able to take up, with the help of the Government of India, the Kalindi project and the Sharavati project. But there are two other important projects,

namely, Bhedtu and Varahi, which need the attention of the Government of India. And there is also a provision for financing the State Governments for the generation of power. I would request the Ministry to look into this. Another important aspect is that, in spite of all these things, Dr. K. L. Rao in the Lower House mentioned that the capacity of Karnataka to produce the hydro-electric power is

they have to do? So they have to get a thermal power station in Karnataka. Therefore, I take this opportunity to request the Minister to see that the request of the Karnataka Government for starting a thermal unit in Karnataka is complied with.

only one million kws afterwards what

With these few remarks, I support the Bill.

SHRI H. S. NARASIAH (Karnataka): Sir, since admittedly power is in serious shortage, and it is a national need, the Central Government must take up the responsibility for its generation and not leave it solely to the meagre resources of the States. It is, therefore, necessary to form a national thermal generation corporation and a national hydel generation corporation. The States should be allowed to form smaller corporations only, with the permission of the Central organisation.

Sir, I will straightaway come to the problems of Karnataka. My learned friend Shri Rachaiah has, in a way, already touched the problems of the State. It is one great irony that, though Karnataka is still the kingpin of the southern regional grid, going to the aid of its neighbours in distress, it should itself be facing a distressing situation. Even in the midst of its distress, it has gone to the aid of both Andhra Pradesh and Tamil Nadu. At the request of both these States, Karnataka has agreed to an arrangement for "banking" part of the power of these two States which have found it necessary to back down banking This thermal generation have arrangement is considered to

turned out to be a boon for the region as a whole in conserving its power resources and using them at the time of its choice. The extension of this arrangement for inter-regional grids is also considered a possibility, thus opening up avenues of co-operation among the regional grids and of an element of co-ordination in the operation of the different systems.

While the systems of Andhra and Tamil Nadu are a mixture of thermal and hydro generation, the Karnataka system, as of Kerala, is wholly hydrobased. The total installed capacity of the State's grid comes to about 1,145 mws. Karnataka's total hydel potential is estimated at 5.5 million kws at 60 per cent load factor, which roughly means that one-tenth of the country's total hydel potential is concentrated in Karnataka. If the Centre extends generous financial backing, it should be possible for the State to tap the entire hydel potential and serve the needs of the less fortunate States with the national electricity hook-up idea that must take shape now. requisite technical competence the organisational set-up to undertake such a massive power construction programme is already available in Karnataka. It is well known that hydel power is considerably cheaper than thermal power and it should, therefore, be worthwhile to invest more on hydel generation than on thermal generation.

But hydel generation is unfortunately subject to the vagaries of monsoon. Karnataka has suffered bitterly in this way. If its hydel system had a thermal backing, using either coal or nuclear element as fuel, the State would not have suffered so much as it did last. Hence a thermal station, as Mr. Rachaiah said, is an essential need of Karnataka. I do not want to tabulate the reasons for making out a case for thermal station.

I will pass on to the next point. With the completion of Kalinadhi, Varahi, Bedthi, Gerosoppa Tail Race Scheme, Cauvery etc., the installed

[Shri H. S. Narasiah]

capacity will be over 3000 mws, which will be purely hydro. As already stated, with a large hydro system depending on the vagaries of rainfall, any failure of rains will have disastrous effects on industries, food production, employment, etc. Thermal stations of adequate capacity for firming up such a large hydro system are very essential if optimum benefits are to be obtained.

But, in the context of very long-term requirements of power, hydro and coal have their limitations. power is, therefore, the only solution to meet the ever growing demands in the State. In order to remedy the imbalance in its system and also to help secure overall co-ordination in the years to come, Karnataka has been building up a case for an atomic power station. While Tamil Nadu has already an atomic power station in Kalpakkam and Andhra Pradesh has plenty of coal deposits, Karnataka has neither. It is centrally situated with reference to regional requirements. Having taken a pioneering role in the establishment of the Southern Regional Electricity Grid, Karnataka, of necessity, had to have, and has, a good network of high tension transmission lines connecting the State's grid with those of the neighbouring States in the region. ~- [

At the instance of the Atomic Energy Commission, Karnataka is investigating suitable sites for locating an atomic power station, and a number of sites have already been found. Of these, the Karnataka Electricity Board had recommended two sites as most ideal. namely, the Narayana Devary site at the exit of the Tungabhadra Project foreshore area and the Bidadur site at the exit of the Malali tunnel of the Sharavathy power project area to the Site Selection Committee of the Government of India. The Chairman and the members of the Committee have already inspected the two sites. proposed second atomic plant for the southern region is expected to be taken up for construction during the

6th Plan. The plant can easily be located in Karnataka.

I hope the Central Electricity Authority to come into existence under the Bill will take up the regional need of Karnataka and continue its efforts to enable it to solve its problem of power shortage.

Sir, I have only two points to press, with the Chair's permission...

MR. DEPUTY-CHAIRMAN: I am very sorry. But only mention those two points, do not elaborate on them.

SHRI H. S. NARASIAH: So far as the composition of the Board is concerned, I am very anxious that workers' representatives should find a place on it. I do not want to elaborate the point. Recently, we have amended the Constitution and we have made a provision for workers' participation in management. It is a Directive Principle which should be respected, which the Minister might take note of.

The last point for the consideration of the Minister is about the problem of the capacitors. It is a very serious problem. The poor farmer has to go in for those capacitors which cost Rs. 700 each. After all, the saving that is expected of this is very little, as has been calculated. Even if all the farmers put capacitors and they work smoothly, only 2 per cent of consumption by the farmer is saved. For example Karnataka three lakh pump-sets operate. To put capacitors for all of them will cost a minimum of Rs. 15 crores, and this is sheer waste. want to emphasise this point

With these observations, I support the Bill.

SHRI K. K. MADHAVAN (Kerala): Sir, I have only one point to raise and actually that has been stated by my colleague, Shrimati Leela Damodara Menon. There is a directive from the Centre that forests

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untouched. should be maintained We agree in principle and in practice on this. Kerala will be in a position to have more of afforestation.

If directive of Centre is completely complied with, that will affect some of the hydel projects of Kerala. Idikki Project, part of which, has already been commissioned Some other projects are about to be taken These works will come to standstill. Not only to help Kerala but also other States, I am pleading for enriching electrical generation, transmission and ¹1stribution Kerala. Kerala is a little surplus in electricity by virtue of its rainfall, terrain and a good number of rains, Kerala is luckily in a position to take up more projects if the necessary finances are available and if attitude is taken by the In that case, Kerala can Centre. certainly produce much more electrifor her development and to supply it to the other deficit parts of the country. My point is that the Centre should give a little relaxation to its directive that even a few acres of land should not be cleared of trees. If that is done, certainly our projects will work very speedily and they can produce much more surplus of electricity. This is a very urgent matter because the best season for taking up work on projects is now. By this month, the rains will be off and the best season for taking up work on projects in Kerala is from November to May. If during this season, the clearance is given by the Centre, certainly it will help Kerala to work almost all these projects successfully. certainly we will be one year ahead in our production of electricity.

SHRIMATI SUSHILA SHANKAR ADIVAREKAR (Maharashtra): Deputy Chairman, Sir, I whole-Electricity heartedly welcome the (Supply) An endment Bill. The proposed amendments will add teeth to the reconstituted Central Electricity Authority which has now assumed many more responsibilities.

Sir, I would like to draw the kind attention of the hon. Minister to the question of financial structure of the State Electricity Boards. It is not only vigilance and monitoring on the part of the Centre that is necessary but other help and co-operation is necessary. These boards equally sound financial should. have a structure which is possible if the State Government and the financial institutions also participate in helping them. And for that, there is another suggestion that if an income-tax exemption could be made available to these boards as it is done in the case of housing boards and other boards, it would be of great help to the electricity boards. You can take up this matter with the Finance Ministry for consideration.

The other suggestion is that the Electricity Boards require State from the Central supervision We know it Electricity Authority. is a State subject, but this is one department where a little laxity carelessness not only leads to corruption but brings an scarcity, very successfully manipulated by so many people working on the So the Central Electricity Authority's supervision is absolutely necessary.

It will be a good idea that in the sharing of electricity between States, care should be taken and a check should be maintained to see that the lending States are not over-charging the borrowing States. A reasonable additional amount for extra production can be passed on to the borrowing States but it should not be used for mobilising resources for the lending States. That should not be allowed at

During the last two years, the idea of regional grids has been given very concrete shape. I would like some statutory character to be given to the regional electricity boards also. And if there is any difficulty, the areas or the regions could be re-drawn. You can also give a thought to the formation of regional load despatch stations.

[Smt. Sushila Shankar Adivarekar]

Another working arrangement which could be considered is to bring all nuclear power generating plants except those which are exclusively for research purposes under one umbrella and they could be all put under a separate corporation appointed for this purpose It is high time that the Government decided once and for all to nationalise all big. small or medium private sector concerns which are now generating and selling electricity. I would like to quote one example and that is regarding the Calcutta Electricity Supply Company. It is run with foreign collaboration and it is doing nothing but looting the metropolitan area of that city.

In spite of overall improvement in the availability of power, my State is one which is passing through a very severe shortage of power, and that is Maharashtra. I would like to make one or two suggestions about them. Sir, you know very well that there is an important Gas Turbine Project of Rs. 53 crores based on the oil of Bombay High specially to the chronically deficit western region of Maharashtra. This project is still pending with the Government clearance. It should be expedited in the interest specially of the development of new Bombay scheme.

The other equally important point is the diversion of the Amb river in the Nagpur region. This river bed is rich in the deposits of coal to the tune of 85 million tonnes. So, also is the project in Wardha valley in the Vidarabha area where there is coal deposit to the tune of over 100 million tonnes. If this also could be exploited, it would help the thermal station of Vidarbha area, and it would not have to depend on the Central India coal fields and spend prohibitive amount on transport of coal from those fields.

With these words, I once again congratulate the Minister for bringing in this amendment Bill.

SHRI IRENGBAM TOMPOK SINGH (Manipur); Sir, I will be very brief. I support this amendment Bill. I will only pose one or two questions. I must thank Shri Pant because he visited our area at the nick of time. We will not be able to meet him at Gauhat; and talk to him. Most of the problems in our region have been touched upon by Shri Buragohain and I need not speak about them. But some doubt has arisen in mind. One day when I was going by an aircraft from Bombay, the Burmese Ambassador and the Japanese Ambassador were also travelling by the same aircraft. They landed at Imphal and probably wanted to see the Lokta project. Their visit to this project, I have kept it as secret so far. I have not spoken about it to others. The Imphal river will go to the Burmese territory and the barrage has been completed at a place called Ithai. Only the digging of a tunnel etc. remains to be done. I will not narrate about it. The purpose of their visit has caused some doubt in my mind particularly, but not to others. Sometime they may raise some issue about this river. I do not know. It is better if it is clarified.

The other point is that the electricity distribution system in Manipur is very inefficient. It is necessary to accelerate this work and revitalise the Department. In this emergency we have compulsorily retired one Superintending Engineer and suspended two Executive Engineers. Now one Chief Engineer who has been deputed to work there seems to know nothing about electricity. I am told he was working on the irrigation side so far.

We face the problem of electricity. On some days there is no electricity and even when it is there you cannot

read in that light. If this is the with regard to electricity position for domestic purposes, how can one speak about industries and other things in our region?

Next I want to know whether the Manipur Government has at formed the Electricity Board. I would like to know this from the Minister If they have not formed one please direct them to form one immediately. It is a must. I doubt very much whether they have formed the Electricity Board.

श्री रणबीर सिंह (हरियाणा) : उप-सभापति जी, बिजली के संशोधन विधेयक का मैं समर्थन करता हं। लेकिन समर्थन करते हए मैं यह कहना चाहता हं कि कानुन के हेरफेर से बिजली ज्यादा पैदा नहीं की जा सकती है। भ्रगर कानन से विजली पैदा होती तो भ्रव तक विजली की कमी नहीं रहती। बिजली पैदा करने के लिए पैसा चाहिए। बिजली से ही किसी देश की तरक्की हो सकती है ग्रौर खेती की तरक्की भी इसी से होती है। कारखाने चलाने के लिए भी बिजली की जरूरत होती है। विजली के बिना देश की तरक्की नहीं हो सकती है। स्रोर इसलिये भी नहीं होना चाहिए क्योंकि भ्राज बिजली जो है वह हमारे देश में ही बनती है। योजना कमीशन का कागज छपता नहीं। इसमे देश की तरक्की नहीं हो सकती।

इसके साथ-साथ मैं यह भी कहना चाहता हं कि ग्रापने ग्रभी कहा कि इस देश के ग्रन्दर बिजली बोर्ड जो हैं उनमें कोई भी म्नाफे में नहीं चल रहा है ग्रौर उसका एक कारण यह है कि हमारे देश की तरक्की के लिथे रिजर्व बैंक ग्रीर हमारे स्टेट बैंक बिजली पैदा करने के लिये ब्याज पर ऋण देगी, 7 प्रतिशत. 9 प्रतिशत या 5 प्रतिशत। तो फिर विजली कैंसे देश में बनेगी? यदि ः सरकार को इस देश को ग्रागे बढाना है यदि रुपये पर ब्याज भी हो तो वह कम से कम

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इसके साथ-साथा मैं इस बात को भी निवेदन करना चाहता हूं कि जैसा कि बड़ा जिक हुम्रा विशेषज्ञ जो हैं, इंजीनियर जो हैं, उनमें से ही चेयरमैन हो । मैं जब बिजली पानी का मंत्री था तो उस वक्त उस समय हिन्द्स्तान के बहुत बड़े बिजली के इंजीनियर भाटिया उसके चेयरमैन थे ग्रौर जब हरियाणा के -गांव-गांव में बिजली पहुंची-22 हजार से लेकर सवा लाख तक—तो उस वक्त कोई टेक्नीकल प्रादमी चेयरमैन नहीं था। मैं इंजीनियरों के खिलाफ नहीं हूं। इंजीनियर सलाहकार हो सकते हैं। भ्रगर हमें देश की तरक्की करनी है ती यह तरक्की जितनी वेजी से हम चाहते हैं, इंजीनियर करा नहीं सकते। इंजीनियर तो एक तरह से एक मशीन है। उस पर जितनी सवारी होगी, चौधरी बंसीलाल एक मजबत सवार था, हरियाणा के इंजीनियरों को दबा सका, उनको हवाई जहाज की रफ्तार से चला सका, श्रीर हमारे प्रदेश में बिजली गांव-गांव में गई। मैं मानता हं कि पिछें 10 सालों के म्रन्दर यहां यह तब्दीली क्यों नहीं ग्राई। यह मंत्रालय सोचे कि यह जो बिजली के इंजीनियर हैं, विशेषज्ञ हैं, वही हिन्दुस्तान के ग्रंदर बिजली को तेजी से लायेंगे, गलत है भौर यह गलत है यह हरियाणा ने साबिब किया है। श्रगर बिजली के कानून में कोई तब्दीली की ग्रावश्यकता इस मंत्रालय को सोचनी थी तो इस मंत्रालय को चाहिए था कि हरियाणा के इलेक्ट्रिटी बोर्ड, वह मद्रास के इलेक्ट्रिसटी बोर्ड--कामराज के इंजीनियर—मद्रास के गांव-गांव में बिजली नहीं पहुंचा सके, तो हरियाणा में

श्री रणवीर सिही

चौधरी बंसीलाल किस तरह गांव-गांव में बिजली पहुंचा सके। इंजीनियर से हम तभी श्रच्छा काम ले सकते हैं जब कि हम उनसे काम लेना सीखें। तो हमें उनसे काम लेना होगा। लेकिन काम सींप कर उनसे काम लेना मुश्किल है। यह मैं मानता हूं। इसके साथ-साथ (Time bell rings)

🖖 🏋 श्रभी एक बात का जिक्र यहां पर हुग्रा है । हमारे यहां जो बिजली पैदा होती है, उपाध्यक्ष महोदय, उसका सारा इन्तजाम तो हिन्दुस्तान की सरकार वे पास है । हिन्दुस्तान की सरकार के कानुन के तहत भाखड़ा मैंनेजमेन्ट बोर्ड है। हमारे यहां ब्यास प्रोजेक्ट है। जो श्राटिकल श्राफ एसोसियेशन है उसमें साफ लिखा था कि जितना जिस स्टेट को वहां से पानी मिलता होगा उतनी ही बिजली में उस प्रदेश का हिस्सा होगाः। भाखडा में जितना हरियाणा ग्रौर पंजाब का हिस्सा था उसमें 85 परसेन्ट में 50 परसेन्ट हरियाणा को मिला जब कि 60 प्रतिशत मिलना चाहिए। लेकिन हमें वह नहीं मिला। उस समय बिजली के तारों ं का उतना विस्तार नही था। प्राज तो पंजाब के विस्तार से ज्यादा हमारे तार हैं। हिन्द्स्तान की सरकार को प्रदेशों में ऐसे संस्थान बनाने का क्या फायदा ग्रगर वह न्याय न दिला सकें। यही नहीं, उपसभापति जी, हिन्द्स्तान की पार्लियामेन्ट के कानून में 3 हेडवर्क्स के उपर, बी०एन०बी० के, ग्रिख्तयार होना चाहिए। श्राज उस कानून को बने हए 11 वर्ष हो गए, ग्यारहों बार यहां से दखल नहीं दे सके। (Time bell rings) ग्रगर ऐसा है तो कोई फायदा नहीं है। तो मैं जहां इस बात को मानता हूं कि पिछले 10 साल के श्रांदर खास तौर पर 1965 के बाद जब से हमारी प्रधान मंत्री जी प्रधान मंत्री बनी हैं इस देश के े म्रांदर पहले जो एक करोड़ युनिट बिजली

पैदा करने की शक्ति थी प्राज 2 करोड 30 लाख से भी ज्यादा पैदा करने की शक्ति है। उस वक्त 75,000 गांवों में बिजली थी. ग्राज करीब 2 लाख गांवों के ग्रंदर बिजली पहुंची है। उस वक्त कोई 10 लाख बिजली के पम्प चलते थे ग्राज 30 लाख से ज्यादा चलते हैं। वे ग्रीर ज्यादा तेजी से चलने चाहिए और वे चल सकते हैं ग्रगर उसका पैसा पूरा दिया जाए ग्रीर बगैर ब्याज के दिया जाये। हरियाणा का हिस्सा हमको दिलाया जाए तभी। लेकिन श्रगर सारे देश की या कोई दो चार प्रदेशों को मिला कर के स्राथारिटी बनाते हैं उसमें यह स्रष्टितयार ही नहीं बना सके, फैसला ही नहीं कर सकते. तो उसका क्या फायदा है? तो मैं माननीय मंत्री जी से प्रार्थना करूंगा कि वह-हम तो ऋब ज्यादा नहीं कहते हैं - वह उसका फायदा दिला सकें। जो पहले फैसले हुए हैं उन्हें मनवा सकों ग्रौर काम तेजी से चले। जो श्रादमी हैं, जैसा उन्होंने लिखा है, मैं तो कहता हूं 8 हमारे जैसे भाई जिनको देश के ग्रंदर विजली के संस्थान चलाने का मौका मिला है उनको मेम्बर वनाम्रो--हरियाणा के चेयरमैन को बनाम्रो ताकि देश के म्रंदर तेजी से काम हो या मद्रास के जिन भाइयों ने तेजी से बिजली का काम चलाया था उनको बनाम्रो मौर ग्रगर इस सेन्ट्रल इलेक्ट्रिसटी ग्राथारिटी बिल के पास करने से श्राप समझते हैं देश के म्रंदर बिजली की पैदायश ज्यादा बढ़ जाएगी श्रीर उसके साथ साथ पानी से बिजली की जितनी ज्यादा (Time bell rings) . . . एक ही मिनट चाहुंगा, पानी से बिजली सस्ती है, जिससे ज्यादा से ज्यादा बिजली पैदा कर सकते हैं उन स्कीमों पर काम चालू किया जाए। इसी में देंश का भला है। बिजली के ऊपर घाटा है तो उसको फायदे का जभी हम तब्दील कर सकते हैं जब सस्ती बिजली मिले।

श्री देवराव पाटिल (महाराष्ट्र) : विद्युत् प्रदाय संशोधन विधेयक जो विद्युत् उद्योग का पुनिमिण और पुनर्गठन के लिए लाया गया है उसका मैं ममर्थन करता हूं। इस विधेयक से केन्द्रीय विद्युत प्राधिकरण मजबूत होगा और एक राष्ट्रीय विद्युत नोति का विकास हो सकेगा। इस विधेयक से विद्युत उत्पादन करने के लिए अनेक कंपनियां भी बनाई जाएंगी और देश में जो बिजली उत्पादन कम है उसमें काफी उत्पादन बढ जाएगा।

महाराष्ट्र के बारे में मेरे एक मिल ने कुछ मुझान दिये हैं। महाराष्ट्र की हालत यह है कि देश में इरिगेशन का एवरेज 27 परसेंट है। महाराष्ट्र में वह 10 परसेन्ट है और प्रति एकड़ एवेहलेबिलिडी आफ वाटर जो है वह देश में सबसे नीचे महाराष्ट्र में है। इसलिए महाराष्ट्र गवर्नमेन्ट ने हाइड्रोइलेक्ट्रिक प्रोजेक्ट के बारे में सोचकर कुछ स्कीम भेजी है। कई सालों से हमारे यहां बिजली की मारी कमी है, आज भी कमी है। महाराष्ट्र स्टेट इलेक्ट्रिसटी बोर्ड यह इलेक्ट्रिसटी बोर्ड का नाम है। देहातों में एम०एस०ई०बी० के बारे में कहते हैं मन्डे टु सन्डे इलेक्ट्रिसटी बंद उसका नाम है Maharashtra State Electricity Board.

ं महाराष्ट्र गवर्नमेंट ने जो हाइड्रो पावर प्रोजेक्ट भेजे हैं पवना और गिरना के उनकी स्रोर मैं मंत्री महोदय का ध्यान दिलाना चाहता हूं कि इनकी मंजूरी जल्दी दी जाय। खापरखेडा और पदुली के एक्सटेंशन के बारे में भी ध्यान दिया जाय। चन्द्रपुर और उमरेउ के थर्मल पावर स्टेशन्स की स्कीम्स के मंजूर होने से भी महाराष्ट्र में बिजली का उत्पादन बहुत बढ़ेगा।

हरल इलेक्ट्रोफ़िकेशन यानी ग्रामीण विद्युतीकरण को परिभाषा बदलनी चाहिए। हम ने बाहर के देशों में देखा है कि जहां नदियां जाती हैं, नाले जाते हैं वहां इलेक्ट्रिसिटी जाती है, लेकिन हम देहात में छेषि के लिये इलेक्ट्रिसिटी का प्रबन्ध नहीं कर पाये हैं। यह गलत है। हमें छेषि को प्राथमिकता देनी चाहिए, इलेक्ट्रिसिटी कृषि के लिए देनी चाहिए। कृषि हमारा बुनियादी उद्योग है, उसका विकास होगा तो हमारा ऋार्थिक विकास होगा। बिजली मूलभूत तत्व है जिससे हमारी प्रास्पेरिटी बढ़ती है। मैं मंत्री महोदय को फिर से धन्यवाद देता हूं और बिल का समर्थन करता हूं।

प्रो शिस्द्वेश्वर प्रसादः माननीय उपाध्यक्ष जी, जिन माननीय सदस्यों ने केन्द्रीय विज्ली प्राधिकरण (संशोधन) बिल पर बहस में भाग लिया है ग्रौर श्रुपने बहुमूल्य सुझाव विये हैं उन सब के प्रति मैं श्रेतंत्र हूं।

बिलं में ग्रीर भी बहुत सी बात मदस्य चाहते थे, लेकिन जैसा कि बताया गया है यह बिल कुछ खास कारणों से सदन के सामने लाया गया है। एक ग्रावश्यक व्यवस्था को कार्यरूप देना था इसलिए ग्राडिनेन्स निकालना पड़ा। वह समय की ग्रावश्यकता को घ्यान में रखते हुए तरकाल करना पड़ा था।

देश में बिजली की स्थिति को सुधारने के लिए या बिजली को एक उद्योग के रूप में विकसित करने के लिए पिछले वर्षों में केन्द्रीय सरकार ने जो कदम उठाये हैं, उनमें ग्रीर भी सुधार लाने के लिए जो संशोधन या सुझाव माननीय सदस्यों ने दिये हैं, रख हम केन्द्रीय बिजली प्राधिकरण एक्ट में ग्रीर संगोधन लायेंगे उस मौके पर इन बातों का ध्यान रखेंगे। मैं माननीय सदस्यों का इस बात के लिए ग्राभारी हूं कि पिछले कुछ वर्षों में भारत सरकार ने देश में बिजली की स्थिति को सुधारने के लिए जो कदम उठाये हैं उनको माननीय सदस्य संतोषजनक मानते हैं। हम सब इस बात को ग्रच्छी तरह से जानते हैं कि दो साल पहले हमारे देश में बिजली की क्या हालत थी ग्रौर इन दो वर्षों में भारत सरकार ने राज्य सरकारों के ग्रौर बिजली बोर्ड की सहायता से देश में बिजली की स्थिति

[प्रो० सिद्धेश्वर प्रसाद] सुधारने के लिए जो कदम उठाये उनका अच्छा नतीजा निकला है। यह जरूर है कि म्राज भी कुछ ऐसे राज्य हैं, जैसा माननीय सदस्य ने बताया, जैसे महाराष्ट्र की चर्चा की, जहां बिजली की कमी है। महाराष्ट्र के ग्रलावा एक-दो भौर राज्य हैं जहां बिजली की कमी है। उत्तर-पूर्व के राज्यों में बिजली की कमी है। श्रासाम में, मध्य प्रदेश में, तमिलनाडु में बिचली की कमी है। यह कमी क्षेतीय कमी के रूप में भी हमारे सामने आती है। बिजली को विकसित करने के लिए जितना समय लगना चाहिए उससे ज्यादा समय लगता है। चैसा माननीय चौधरी रणवीर सिंह जी ने कहा, इसके लिए पैसा चाहिए। वह बहुत बड़ी बात है। यह सदन इस बात से ग्रवगत है कि प्रधान मंत्री का जो बीस सूत्री कार्यक्रम है उसमें बिजली के विकास की, बिजली के उत्पादन को बहुत ऊंची प्राथमिकता दी गयी है। यह बोस सुत्री कार्यक्रम का महत्वपूर्ण सूत है लेकिन दो-एक और ऐसी बातें हैं जिनकी अपोर ध्यान देना चाहिए। ग्रगर हमारा ध्यान रम आर नहीं गया तो हम जिस उद्देश्य से इस बिल को लाये है और जिस रूप में हम इस समस्या को सुलझाना चाहते हैं उसके लिए पूरी तरह से अनुकुल वातावरण नहीं वन सकेगा।

में माननीय सदस्य की इस भावना से पूरी तरह परिचित हूं कि माननीय सदस्य यह चाहते हैं कि सारे देश में बिजली की रोशनी रहे, सारा देश बिजली की रोशनी में झिल-मिलाता रहे। गांवों में भी रोशनी रहे और शहरों में भी रोशनी रहे और

वाहे बिजली बर्बाद करे और उस पर कोई रोक न हो। यह आक्चर्य की बात है। मैं केवल एक बात की ग्रोर संकेत करना चाहता हूं कि अगर एक युनिट बिजली भी बर्बोद होती है तो उस का मतलब यह है कि हमारा चार हजार रुपया बर्बाद हो गया। यह कोई छोटी बात नहीं है। हम अपने देश में योजना को कार्यान्वित करने के लिये और देश का सर्वागीण विकास करने के लिए और उस के लिए साधनों को जुटाने के लिए प्रयत्नशील हें लेकिन अगर कैपेसिटी का पूरी तरह से इस्तेमाल न किया जाय ग्रीर हमारी विजली बर्बीद हो तो यह देश-हित में नहीं होगा। किसी इलाके में गांवो में, किसानों को पूरी तरह बिजली मिले, वोलटेज पूरा हो भीर वेभडाउन्स न हो उस के लिये विजली का पूरा इस्तेमाल जरूरी है। यह किसानी के हित की ही बात नहीं है बल्कि यह पूरे इलाके के लिये ग्रीर देश के लिये बहुत आवश्यक है। इस लिये हमारे जो विशेषेत्र हैं उन्होंने बहुत सोच-विचार कर इस ग्रोर हमारा ध्यान म्राकर्षित किया है।

इसी प्रकार क्षेत्रीय अभाव की चर्ची भी कुछ माननीय सदस्यों ने की है। क्षेत्रीय अभाव को दूर करने के लिये उस क्षेत्र में जो बिजली की योजनायें स्वीकृत की गयीं उनको पूरा करने के लिये कदम उठाये जा रहे हैं। मैं सब का उदाहरण नहीं द्ंगा, केवल एक लोकटक का उदाहरण देना चाहता हूं। उस पर हम बहुत तेजों से काम करना चाहते थे और वहां तेजी से काम आगे बाढ़ रहा था, लोकन उस को कायींन्वत करने के लिये

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वहां कुछ ऐसी स्थित हो गयी कि जिस की बजह से हम तेजी से ग्रागे नहीं बढ़ पा रहे हैं। बहुत तेजी से काम चल रहा था लेकिन वहां गैंस ऐसी निकल द्यायी जो सूरंग बनाई जा रही थी उस में कि जिस के कारण कुछ मजदूर भर गये। विशेषज्ञ उस की जांच कर कर रहे हैं और उस के लिये कोई रास्ता निकल आता है तो उस काम को फिर बहुन तेजी से शुरू किया जायगा। उस बोजना को बंद नहीं किया गया है, है किस चुकि एक विशेष परिस्थिति उत्पन्न हो गयी है और मजदूरों के लिये काम करना संभव नहीं रह गया है इस लिये वह काम रोक दिया गया है भीर जब तक सारी गैस निकल नहीं जाती है या कोई दूसरा रास्ता नहीं निकल जाता है तब तक उस पर काम शुरू करना खतरे से खाली नहीं होगा और मैं समझता हूं कि हमारे माननीय सदस्य इस बात से सहमत होंगे।

कुछ सदस्यो ने यह भी सुझाव दिया कि पन-बिजली सस्ती होती है इस लिये उस को ज्यादा पैदा किया जाय। लेकिन जहां पानी नहीं है वहां पन-बिजली योजना कैसे चल सकती है ? यदि पन-बिजली की योजना बनायी जाती है और उस इलाके में वर्षा नहीं होती है तो ऐसे मौकों पर देश को कितनी कञ्चिताई का सामना करना पड़ता है यह भी बोचने की बात है। जैसा कि माननी। सदस्यों को याद होगा, कई साल पहले एक बार मानसून फोल हो गया था तो उपसे आप अंदाजा लगा सकते हैं। इन सारी बाती को हमें ध्यान में रखना चाहिए।

श्री श्रोइम् महता: जहां पानी कम नहीं 983 RS--7

होता उन को आप क्यों नहीं सेते ?

प्रो॰ सिद्धेवर प्रसाद : हरियाणा में ज्यादा गुंजायश नहीं है. लेकिन श्रोम मेहता जो जैसा कहते हैं

भी रणबीर सिंह (हरियाणा) : गंगा जमना के पानी से आप किननी पैदा कर सकते हैं।

त्रो॰ सिद्धेदवर प्रसाद : चीश्ररी साहब, हरियाणा में गंगा जमना नहीं है यही हमारी मृश्किल हैं। मैं इस बात की जानता है कि हमारे मिल स्रोम् मेहता जी चाहते हैं कि उन की किश्तवार योजना देजी से चालू की जाय। हम भी उस को तेजी में चालू करना चाहते हैं, लेकिन उसमें जो कठिताइयां थीं उन का अब हमने रास्ता निकाला है अरेर ग्रब उस पर काम जरूर भागे बहेगा।

दो, एक ग्रौर ऐसी चीजें हैं जिल की स्रोर मैं सकेत करना चाहंगा। एक भाननीय सदस्य ने कहा कि जो संशोधन हम ला रहे हैं। केन्द्रोय बिजली प्राधिकरण ऐक्ट में उसमें मजदूरों के लिये कोई गुंजायश नहीं रखीं गयी है। ऐसी बात नहीं है। केन्द्रीय बिजली कारपोरेशन के जो सदस्य होगे उनमें एक ऐसा सदस्य भी होगा कि जिस की मजदूरों को सर्गाठत करने का भी अनुभव हो । प्रब मजदूरों को संगठित करने का प्रनुभव रखने वाला जो व्यक्ति होगा उम मजदूर को भी हम उस प्राधिकरण में स्थान दे सकते हैं। इस को ध्यान में रखा गया है।

इसके अलावा कुछ माननीय सदस्यों ने इस बात की ग्रोर ध्यान ग्राकर्षित किया है

प्रो० सिद्धेश्वर प्रसाद् कि हम गांवों की स्रोर ज्यादा ध्यान दें। गांवी की स्रोर ज्यादा ध्यान देने के लिये ही हम यह सब कर रहे हैं। सदन के सदस्य इस बात से परिचित है कि हम ने जो ग्रामीण विद्युतीकरण निगम बनाया उस को सरकार की और से यह दिवायत दी गयी है कि गांवों में बिजली देने के लिये जो योजना स्वीहत की जाती है उस में खेती के लिये पानी निकालने के दिये जो पंपिंग सेट रागाये जाते हैं उन को सब से ऊंची प्राथिमिकता वे दें । इसी की वज्र से हमारे देश में यह बाम काफी आगे **बड़ा है।** १५ कुरावर हार अवहा

ऐसी बात नहीं है कि केन्द्रीय सरकार जो नीति बनाती है उसमें जो क्षत्रीय विषमता होती; है उसको भी ध्यान में नहीं रखा गया है या जिन राज्यों में ज्यादा बिजली की जरूरत है उनके लिए जो योजनायें द्वाती हैं उनको भी ह्यान में नहीं रखते हैं। यह भी नहीं है नि हम खुद प्रपनी जो योजनायें हैं उनका ध्यान नहीं रखते हैं। तेविन इन कामों को हम बहुः: तेजी से बहाना चाहते हैं। ऐसी हालत में हुए माननीय सदस्यों की जो भावना है उसकी कद्र करते हुए यह बतलाना चाहते हैं कि यह जो लक्ष्य है उसको प्राप्त करने के िए हमें साधन चाहिए। वह तब तक संभव नहीं है जब तक हम बिजली उद्योग का पूनर्गठन न करें। हम बिजली उद्योग का पुनर्गठन करना चाइते हैं तो उसकी दृष्टि से नेन्द्रीय विजली प्राधिकरण को मजबूत बनाने ग्रीर ज्यादा ग्राधकार देने की जरूरत है। इस बात को ध्यान में रखते हए यह

संशोधन विधेयक इस सदन में पेश किया ျားသည် မည်းသည် မောင်လုံးမှု

इमके ग्रलावा राज्य सरकारें जो बिजली योजनायें बनाती हैं, या विजली बोर्ड बनाते हैं उनकी श्रीर से जो काम झाता है उस लिहांज से पूरक के रूप में भारत सरकार इस काम को करेइ सवात को भी ध्यान में रखा गया है। दो एक माननीय सदस्यों ने यह सुझाव दिया कि केन्द्रीय सरकार को बिजली के उत्पादन का काम प्रपने हाथ में लेना चाहिए। हम इस बात को जानते हैं कि सदन में भी यही भावना है, दूसरे सदन में भी यही भावना है, बाहर देश में भी इसके लिए मांग की गई है, रें किन पूरी तरह उतनी दूर तक जाने की बात हम नहीं करते हैं, इननी बात हमारे ध्यान में जरूर है कि राज्य सरकारो के पास बिजली उत्पादन का जो काम है उसमें कहीं कमी रह जाये तो भारत सरकार उसकी मदद के रूप में बिजली के उत्पादन के काम की अपने हाथ में लेगी। इसी बात को ध्यान में रखकर भारत सरकार ने दो कंपितयां बनाई हैं। एक पन-बिजली के उत्पादन के लिए है सीर दूसरी ताप बिजली के उत्पादन के लिए। ये दो योजन। यें प्रपता काम गुरू करेंगी तो माननीय सदस्यों की भावनात्रों की पूर्ति हो संबेशि: । 20

इसके मलावा दो एक जो स्थानीय बातें हैं, उनका मैं उल्लेख यहां पर नहीं करना चाहता हूं मूल नीति की बातों की स्रोर ही मैंने संकेत किया है।

ग्रन्त में मैं माननीय सदस्यों का धन्यवाद देता हूं कि उन्होंने इस संगोधन बिल का स्वागत ग्रौर सम्रथन किया है।

धन्यवाद।

MR. DEPUTY CHAIRMAN: Now I will put the motion.

The question is:

"That the Bill further to amend the Electricity (Supply) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 34 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. SIDDHESHWAR PRASAD: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: The House stands adjourned sine die.

> The House then adjourned sine die at eight minutes past. seven of the clock.